NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CP/~~TCP~~/~~CSP~~/~~CSA~~/TCSP/~~TCSA~~/NO. 57 /(MAH)/20~~17~~

CORAM: Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2017

NAME OF THE PARTIES: M/s. Monshar Fire Protection System Put. Ltd
V/S
Sheth developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: _____ OF THE Companies Act 1956/2013/I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
(1)	Sameer Tapia Krushi N. Barfiwala Mihir Mekad	Advocate for Petitioner	K. N. Barfiwala
(2)	RAJU M. YAMGAR	Advocate for Respondent	Yamgar

Order

CP 57/I&BP/NCLT/MB/MAH/2017

Both the parties are present. The Petitioner Counsel reported that they have settled the matter according to the consent terms arrived between the parties' dated 12.04.2017.

The Petitioner Counsel is not pressing this application, this Petition is dismissed as withdrawn in accordance with the Consent terms filed and making consent terms as part of this order.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
M. K. SHRAWAT
Member (Judicial)